

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH**

O.A. No. 160/07

Lucknow this the 25<sup>th</sup> day of April, 2007.

**Hon. Mr. A.K. Singh, Member (A)**

**Hon. Mr. M. Kanthaiah, Member (J)**

1. Kamal Kant Awasthi aged about 47 years, son of Sri Ravindra Kumar Awasthi resident of village and Post Kusmaura Mohanlalganj, Lucknow.
2. Dinesh Kumar Bajpai aged about 52 years, son of Sri Badri Parsed Bajpai resident of village and post Baraulia Tehsil Mohanlalganj, District Lucknow.;

Applicant

By Advocate Shri J.N. Mishra.

Vs.

4. Union of India through the Secretary of Post Dak Bhowan, New Delhi.
5. Chief Post Master General U.P., Lucknow Division, Lucknow.
6. Superintendent of Post Offices, Lucknow Division Lucknow.

Respondents.

By Advocate Shri Atul Dixit for Dr. Neelam Shukla.

Order (Oral)

**By Hon. Mr. M. Kanthaiah, Member (J)**


1. Applicants have filed joint application M.P. No. 525/07 stating that the claims of all the applicants are common, as such they have filed application jointly. The respondents Counsel has no objection. Hence the Joint application is allowed. O.A. number be given.
2. The applicants have also filed M.A. 779/07 seeking condonation of delay in filing O.A., of which respondents have no objection. Hence M.A. 779/07 is allowed.

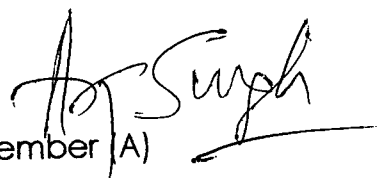


3. It is the contention of the applicants that they have been working as EDA/GDS and completed 15 years of service and their representations dated 4.4.2005 for regularization on the post of Post Master against 25% quota for EDA/BPM basing on seniority are pending with the respondents. Applicants' counsel also contends that if their pending representations as stated above, are disposed of their purpose will be served. The respondents counsel submits that he has no objection for deciding applicants' representations for regularization on the post of Post Master as claimed by them as per rules and regulations. The applicants are directed to submit fresh representations alongwith copy of this order to the respondents for considering their claim in O.A.

4. In view of the above, the O.A. is disposed of with a direction to the respondents to dispose of the pending representations of the applicants and also fresh representations submitted by them alongwith copy of this order for considering their claim for regularization on the post of Post Master and pass reasoned order as per Rules within a period of two months from the date of filing copy of order alongwith fresh representations by the applicants.

No order as to costs.

  
Member (J)  
25-4-07  
S.A.

  
Member (A)